

SUPREME COURT OF INDIA

Virender

Vs.

State (NCT) of Delhi

(K.T.Thomas and R.P.Sethi JJ.)

07.11.2000

ORDER

The Text below is only a summarized version of the order pronounced

Appellant made an endeavor to bring the case within ambit of Exception 4 of Section 300 of Indian Penal Code. Facts revealed that appellant has armed himself with a lethal weapon whereas deceased was unarmed. Apex Court held that when armed offender takes undue advantage of that weapon against an unarmed person he cannot get benefit of Exception 4.